

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD


Dt. of Decision : 21.7.94.

O.A. No. 706/94.

Mr. K.V. Reddy

.. Applicant

Vs

1. The Union of India Rep. by its Secretary, Home Department, North Block, New Delhi.
2. The Chairman, U.P.S.C., Dholpur House, New Delhi.
3. The Govt. of Andhra Pradesh Rep. by its Secretary, Home Dept., Secretariat Buildings, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMIN.)

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O.A.NO.706/94

JUDGMENT

Dt: 21.7.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.Sudhakar Reddy, learend counsel for the applicant, ~~and~~ Shri N.R.Devaraj, learned standing counsel for the Respondents 1 and 2 and Shri D.Panduranga Reddy, learned standing counsel for the Respondent No.3.

3. This OA was filed praying for a direction to the respondents to convene a Review DPC with immediate effect as per the judgment dated 11.11.1992 in OA 7/90 without any reference to the Hon'ble Supreme Court orders dated 29.9.1992 in Civil Appeal No.915/92.

4. This applicant filed OA 7/90 praying for a direction to the respondents ~~to~~ to convene a Review DPC to consider his case for IPS for 1985 and 1986. The same was disposed of by the order dated 11.11.1992. The relevant portion in the said order reads as under:-

"Following that decision (the order dated 16.7.1991 in OA 531/88 on the file of this Bench), we are inclined to direct the respondents in the same manner (ie., all the eligible officers including the applicant ~~was~~ therein have to be evaluated by one set of standards in the first instance and when review was undertaken, the same has to be followed), but we

X

contd....

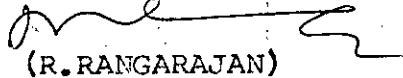
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.. 3 ..

refrain from giving such a direction in view of the orders of the Hon'ble Supreme Court dt. 29.2.1992 in Civil Appeal No. 915/92 staying any contempt proceedings in the case we proposed to follow. We, therefore, dispose of this OA giving liberty to the applicant to approach us, if he chooses, in the light of the final disposal of the case .. on 29/06 by the Hon'ble Supreme Court."

In view of the above ~~the~~ order in OA 7/90, the remedy of the applicant is to file a review application praying for review of the order dated 11.11.1992 in OA 7/90 instead of filing this OA afresh under Section 19 of the Administrative Tribunals Act, 1985. The applicant already filed RP 56/94 in OA 7/90. Hence, this OA is liable to be dismissed.

5. Accordingly, the OA is dismissed at the admission stage. No costs.


(R. RANGARAJAN)
MEMBER (ADMIN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 21st July, 1994.
Open court dictation.

vsn


Deputy Registrar (J) ce

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COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGAKATAN

DATE: 21-7-1994

~~ORDER~~/JULGMENT

M.A.No./R.A/C.A.No.

O.A.No. 706/94 in
(T.A.No. (W.P.NO.))

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed ~~at admission stage~~

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

